

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.427/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30TH JULY, 2018, 10:30 A.M.

Name of the Company	R.D.Enterprise -Vs-Diach Chemical & Pigments Pvt.Ltd		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. URMILA CHAKRABORTY, Adv.

2. S.K. BANERJEE, Adv.

for the
Operational
creditor on
30/7/18

1. CS DEEPAK KUMAR KHAITAN, FCS
Practising Company Secretary

2. CS SIDDHI DHANDHARIA, ACJ
Practising Company Secretary

RESPONDANT

Siddhi
30/7/18

ORDER

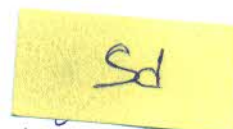
Ld. Counsel for the Operational Creditor and respondent is present.

Ld. Counsel on the side of the Corporate Debtor sought time to file reply affidavit. Time is granted as a last chance. To be filed within 3 days by serving

P.T.O

copy of reply affidavit to the Operational Creditor and Operational Creditor is directed to file rejoinder if any within 7 days of the date of receipt of the reply affidavit.

List it for further consideration on 18/09/2018.

A yellow rectangular sticky note with the handwritten initials 'Sd' in black ink.

(Jinan K.R.)
Member (J)